
(2021) 09 SC CK 0122

Supreme Court Of India

Case No: Interlocutory Application No. 80032 Of 2021 In Criminal Appeal No. 198 Of 2021

State Of U.P.

APPELLANT

Vs

Mithun Singh

RESPONDENT

Date of Decision: Sept. 24, 2021

Hon'ble Judges: C.T. Ravikumar, J

Bench: Single Bench

Advocate: Adarsh Upadhyay, T. N. Singh

Judgement

I.A. NO. 80032/2021

This Appeal has been filed by the State against acquittal of the sole accused before High Court of Judicature at Allahabad in Criminal Appeal No.

6617/2017.

Now the appellant has filed an application (I.A. NO. 80032/2021) stating that the appeal is abated against the sole respondent and has produced the

death certificate of the sole respondent as Annexure A1. It would reveal the death of the sole respondent on 28.10.2019.

In the light of the above circumstances, Criminal appeal No.198/2021 against the sole respondent(Mithun Singh) stands abated.